

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No.217 of 2017 (SZ)

Applicant(s)
Kamarudheen,
Ernakulam District

Vs. Respondent(s)
The Kerala State Pollution
Control Board,
Through its Chairman,
Thiruvananthapuram,
Kerala and others

Legal Practitioners for Applicant(s)
M/s.Kamaleshkannan S

Legal practitioners for respondent(s)
Mrs. Rema Simirithi for R1

Note of the Registry	Orders of the Tribunal
Order No. 1	<p>Date: 10th October, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mrs. Rema Simirithi, the learned counsel takes notice for respondent No.1 and waives service of notice.</p> <p>The applicant to furnish copy of the application with annexures to the learned counsel appearing for respondent No. 1 within 2 days.</p> <p>Let the reply be filed by respondent Nos.2 and 3 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.</p> <p>Notice to respondent Nos.2 and 3 by Registered Post with acknowledgement due and dasthi.</p> <p>List the matter on 21.11.2017.</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p>